HIGH COURT OF JUDICATURE AT BOMBAY
CIRCUIT BENCH AT KOLHAPUR
SITTING LIST W.E.F. 19th NOVEMBER 2026

Sr. No.	Sitting	Assignment
1	The Hon'ble Justice **SHARMILA U. DESHMUKH** **AND** The Hon'ble Shri Justice **ABHAY J. MANTRI** **Commercial Appellate Division Bench** **(Court Room No. 1)** **[DIVISION BENCH-1]**	For admission, hearing, order matters and applications therein: (A) All Public Interest Litigation. (B) All Civil Writ Petitions. (C) All Contempt Appeals. (D) All Writ Petitions, Appeals, Applications and references relating to Tax laws. (E) All Appeals u/s 13 of Commercial Courts Act, 2015. (F) All Letters Patent Appeals. (G) All Criminal Appeals (Division Bench). (H) Criminal Appeals under Special Statutes pertaining to Division Bench. (I) Criminal Contempt Petitions. (J) Criminal References. (K) All First Appeals (including MACP, Land Acquisition Act, CPC and other Acts) (Division Bench). (L) All other Civil and Criminal work pertaining to the Division Bench. (M) All Family Court Appeals. (N) All Criminal Writ Petitions. (O) Confirmation of death sentence cases with connected Appeals. (P) All Writ Petitions relating to Furlough, Parole, Remission and commutation of sentence/pre-mature release.

2	The Hon'ble Shri. Justice **SHAILESH P. BRAHME** **(Court Room No. 3)** **Second Floor, RCC Building** **[SINGLE BENCH – 1]** **Commercial Division**	For admission, hearing, order matters and applications therein: (A) All Civil Writ Petitions pertaining to Single Bench. (B) All First Appeals. (C) All Second Appeals. (D) All Appeals against orders. (E) All Arbitration matters pertaining to Single Bench. (F) All matters under Companies Act pertaining to Single Bench. (G) All Civil Revision Applications. (H) All other Civil work pertaining to Single Bench. (I) All Misc. Civil Applications.
3	The Hon'ble Shri Justice **NEERAJ P. DHOTE** **(Court Room No. 4)** **Third Floor, RCC Building.** **[SINGLE BENCH – 2]**	For admission, hearing, order matters and applications therein: (A) All Regular Bail Applications. (B) All Anticipatory Bail Applications. (C) Criminal Appeals pertaining to Single Bench. (D) All Criminal Writ Petitions pertaining to Single Bench. (E) All Criminal Revision Applications. (F) All Criminal Applications u/s. 482 of Cr. P.C/528 of BNSS pertaining to Single Bench (other than quashing). (G) All Criminal Writ Petitions and Applications for quashing of FIRs, C.R., Charge Sheet, order taking cognizance, discharge order or order framing charge or order challenging the order directing investigation under Section 156(3) of the Cr.P.C./175(3) of BNSS. (H) All other Criminal work pertaining to Single Bench.

N O T E

(1) The matters/cases, wherein the Apex Court has passed order for expeditious hearing/time bound hearing, be given priority. The matters of Senior Citizens / Marginalised section would also be given priority.

(2) The Criminal Appeals in which the accused is/are in Jail, be given priority.

(3) The **Hon'ble Shri. Justice SHAILESH P. BRAHME** is to hear and decide the matters under the Companies Act, 1956, the Companies Act, 2013 and the Banking Regulation Act, 1949.

(4) The **Hon'ble Shri. Justice SHAILESH P. BRAHME** is to hear and decide the matters under the Arbitration and Conciliation Act, 1996.

(5) Applications/petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Division Bench of which the presiding Judge is not available and the companion Judge of the Division Bench is sitting in any Bench / Station be placed before the Division Bench consisting of **Hon'ble Justice SHARMILA U. DESHMUKH** and the companion Judge of the former Division Bench.

(6) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Division Bench of which both the Judges are not available may be placed before the Division Bench headed by the **Hon'ble Justice SHARMILA U. DESHMUKH.**

(7) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Division Bench of which both the Judges are available / sitting at different station/stations may be placed before Their Lordships through Video Conferencing as per Their Lordships convenience.

(8) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Single Judge who is not available shall be placed before the Single Judge before whom the main matter would lie if it were pending.

(9) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Single Judge who is sitting at different Bench / station shall be placed before the same Judge through Video Conferencing as per His Lordships/Her Ladyships convenience.

(10) All the Hon'ble Judges, designated to try the Election Petitions under the Representation of the People Act, 1951, shall assign a date in the week as per their convenience, to deal with the Election Petitions.

(11) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie if it were pending.

High Court, Appellate Side)
Bombay.)
Date : 3rd November 2026)

By Order
Sd/-
(Dr. M. S. Deshpande)
Registrar (Judicial-I)